

IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Criminal Appellate Jurisdiction)

Criminal Appeal (DB) No. 55 of 2015

Chhatru Kumar SawAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 12 of 2015

Vivek Kumar @ BablooAppellant
Versus
The State of Jharkhand ... Respondent

with

Criminal Appeal (DB) No. 159 of 2015

Sanjay Kumar Verma @ Sanjay Kumar RamAppellant
Versus
The State of Jharkhand ... Respondent

(Through V.C.)

CORAM: HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR
HON'BLE MR. JUSTICE RATNAKER BHENGRA

For the Appellant(s) : Mr. Arwind Kumar, Advocate
[in Cr. App. (DB) No.55 of 2015]
Mr. Nilesh Kumar, Advocate
[in Cr. App. (DB) No.12 of 2015]
Mr. Diwakar Jha, Advocate
[in Cr. App. (DB) No.159 of 2015]
For the Informant : Mr. A.K. Kashyap, Sr. Advocate
For the State : Mr. Shekhar Sinha, Public Prosecutor

Order No.10/ Dated: 7th September, 2021

Mr. Arwind Kumar, the learned counsel for the appellant in Criminal Appeal (DB) No. 55 of 2015 has commenced his argument.

For further consideration, post these matters tomorrow, that is, on 08.09.2021.

Part Heard.

(Shree Chandrashekhar, J.)

(Ratnaker Bhengra, J.)